

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO.4872
TO BE ANSWERED ON FRIDAY, THE 31st MARCH, 2023**

Fast Track Courts for Undertrials

**4872.MS. RAMYA HARIDAS:
SHRIMATI POONAM MAHAJAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to set up fast track courts for delivering justice to the undertrials lodged in various jails of the country;
- (b) if so, the details thereof;
- (c) whether the Government has received any suggestions/proposals in this regard;
- (d) if so, the details thereof; and
- (e) the details of the action taken/proposed to be taken by the Government in this regard?

ANSWER

**MINISTER OF LAW & JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (b) The setting up of subordinate courts and its functioning including Fast Track Courts (FTCs) lies within the domain of State Governments which they set up as per their need and resources in consultation with respective High Courts. Presently, there is no proposal to set up fast track courts for undertrials.
- (c) to (d) No suggestion/proposal has been received in this regard.
- (e) Does not arise in view of above.
